

NOTICE

Date of Publication :09-Mar-2021 Last Date: 22-Mar-2021

Applicants are requested to make payment of deficit charges or remove office objections, as the case may be, on or before last date 22-Mar-2021, to make the Certified Copies ready and if the initial deposited amount in the rejected applications on the ground of non removal of objections or for want of payment of deficit charges, is not taken back on or before 21-Apr-2021, the said amount will be credited to Government and their copying applications will be filed without any action, in view of directions in the Office Order No.277 of 2019 dated 06/12/2019.

Sr. No.	Application No. (U/O-YEAR NUMBER)	Name of Applicant	Proceeding No. (C.R.No/Dept.)	Objection/Deficit Charges, if any(Rs.)
1	U-201804441	Digvijay Ashok Patil (Third Party Application)	1343-1996 (5)	100
2	U-202000402	Parag Kale Adv. for Def.	4562-2011 (13)	Obj.
3	U-202001935	R. D. Misra Adv. for Plaintiff	1384-2002 (Record Dept.)	Obj.
4	U-202002586	Vidhii Partners Adv. for Def.	2226-2018 (2)	Obj.
5	U-202002616	Hemali Kurne Adv. for Plaintiff	3526-2010 (13)	Obj.
6	U-202002710	Sudhir Sonu Samjiskar (Third Party Application)	3233-2003 (Record Dept.)	114
7	U-202002921	Rakesh Agrawal Adv. for Plaintiff	2751-2020 (2)	Obj.
8	U-202003601	Adv Charanjeet Chanderpol	2112-2016 (2)	3000
9	U-202100171	Adv Vinod Shukla	2104-1957 (Record Dept.)	Obj.
10	U-202100335	Prajot H. Jaggi	4675-2009 (27)	Obj.
11	U-202100336	Prajot H. Jaggi	4564-2009 (56)	Obj.
12	U-202100500	Vidhii Partners	630-2010 (2)	Obj.
13	U-202100682	Adv Archana Khab	8780-1998 (2)	500
14	U-202101071	A.L.N. Khatu & Co.	1896-2020 (7)	Obj.
15	O-201800428	Bharat Vaishnawa & co. adv for Plaintiff	8511-1993 (3)	Obj.

NOTICE

Date of Publication :09-Mar-2021 Last Date: 22-Mar-2021

Applicants are requested to make payment of deficit charges or remove office objections, as the case may be, on or before last date 22-Mar-2021, to make the Certified Copies ready and if the initial deposited amount in the rejected applications on the ground of non removal of objections or for want of payment of deficit charges, is not taken back on or before 21-Apr-2021, the said amount will be credited to Government and their copying applications will be filed without any action, in view of directions in the Office Order No.277 of 2019 dated 06/12/2019.

Sr. No.	Application No. (U/O-YEAR NUMBER)	Name of Applicant	Proceeding No. (C.R.No/Dept.)	Objection/Deficit Charges, if any(Rs.)
16	O-201801168	Kalpesh Joshi Associate Advocate for Plaintiff	1225-2015 (28)	Obj.
17	O-202000369	Sachin Manohar Bandkar Adv. for Plaintiff	684-2009 (2)	Obj.
18	O-202000427	V. B. Tiwari Adv. for Plaintiff	4433-1997 (Record Dept.)	Obj.
19	O-202000428	V. B. Tiwari Adv. for Plaintiff	2871-1998 (Record Dept.)	Obj.
20	O-202000429	V. B. Tiwari Adv. for Plaintiff	493-1999 (Record Dept.)	Obj.